

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 7- IA/262(AHM) 2024
In
C.P.(IB)/255(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Transstadia Holding Pvt Ltd

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. A.K. Mishra, Adv.

For the Respondent : Mr. Jay Kansara, Adv. a/w. Ms. Adrita Bhuyan, Adv.

ORDER

IA/262(AHM) 2024

This is an application filed under Section 60(5), IBC r.w. Rule 11 of NCLT Rules, by the applicant/ Bank of Baroda, seeking certain amendments in Form-1, as stated in Paragraphs 3 to 5, on the ground that the correct details have been disclosed in the rejoinder. Ld. Counsel for the applicant, undertakes to file a revised / corrected Form-1, within three days.

Ld. Counsel for the Respondent, appeared and sought time to file reply to I.A. Let reply, if any, be filed within three days.

Re-list for disposal of I.A. on 12.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)